GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 822 TO BE ANSWERED ON 28.04.2016

IRREGULARITIES UNDER MGNREGS

822. KUNWAR BHARATENDRA: DR. VIRENDRA KUMAR: SHRI ABHISHEK SINGH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the projects/schemes aiming at the rural development of the country are plagued by corruption at the lower level, if so, the details of complaints received during the last three years, State/UT-wise and scheme-wise including MGNREGS;
- (b) the details of steps taken by the Government to decrease reported cases of corruption in implementation of rural development schemes including MGNREGA scheme, State/UT-wise;
- (c) whether the Government proposes to use information technology, digital revolution and community based accountability mechanism like social audits to ensure honest implementation of the said schemes; and
- (d) the details of cases of corruption which has been reported during the last three years and how many cases have been found guilty, State-wise and scheme-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a): The Department of Rural Development is implementing major rural development programmes namely, Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Deen Dayal Antyodaya Yojana- National Rural Livelihoods Mission (DAY-NRLM), Pradhan Mantri Awaas Yojana- Gramin (PMAY-Gramin) (previously Indira Awaas Yojana), Pradhan Mantri Gram Sadak Yojana (PMGSY) and National Social Assistance Programme (NSAP) through State Governments/UT Administrations in rural areas of the country. These programmes are being implemented in all the States and are aimed at betterment of rural livelihoods and overall development of rural areas through creation of employment opportunities, infrastructure and provision of social security to the rural people. The Ministry has been receiving programme specific complaints time to time on certain irregularities in implementation of these programmes.

(b) & (c): Since rural development programmes are implemented by the State Governments complaints related to corruption in implementation of programmes are taken up with the respective State Government immediately. The Ministry also deputes National Level Monitors to enquire into serious complaints wherever it is required. In order to minimize the irregularities the Ministry is promoting the institutions of Social Audit. For the purpose of transparency the States are required to put the entire information on the MIS and the use of technology is being encouraged also. It is being pressed upon the States also to set up the Public Grievance Redressal Mechansim at different levels for efficient delivery of service.

(d): State-wise number of complaints received are given at Annexure.

Annexure

Annexure referred to part (d) of the Lok Sabha Unstarred Question No. 822 due for reply on 28.04.2016. State-wise complaints received.

Deendayal Antyodaya Yojana-National Rural Livelihoods Mission (DAY-NRLM)

No.	State	Number of Complaints Received
1	ASSAM	2
2	BIHAR	6
3	CHHATTISGARH	1
4	HARYANA	1
5	JHARKHAND	5
6	KARNATAKA	1
7	MADHYA PRADESH	3
8	ODISHA	2
9	PUNJAB	3
10	RAJASTHAN	1
11	UTTAR PRADESH	5
12	UTTRAKHAND	1

Annexure referred to part (d) of the Lok Sabha Unstarred Question No. 822 due for reply on 28.04.2016. State-wise complaints received.

S. No.	State	2012-13	2013-14	2014-15	2015-16
1	Andhra Pradhesh	0	0	0	0
2	Assam	4	3	17	21
3	Bihar	20	18	22	21
4	Chhattisgarh	0	0	0	0
5	Gujarat	2	0	1	2
6	Haryana	0	2	0	4
7	Himachal Pradesh	0	0	0	0
8	Jammu & Kashmir	2	0	1	0
9	Jharkhand	3	1	4	7
10	Karnataka	0	0	0	1
11	Kerala	0	0	0	1
12	Madhya Pradesh	2	1	2	1
13	Maharastra	1	1	0	0
14	Manipur	0	0	0	0
15	Orissa	1	0	8	4
16	Punjab	0	0	0	0
17	Rajasthan	0	0	4	5
18	Tamil Nadu	0	0	1	1
19	Tripura	0	0	0	1
20	Uttar Pradesh	1	17	37	64
21	Uttarakhand	1	0	0	0
22	West Bengal	0	2	4	4
	Total	37	45	101	137

State-wise status of complaints (IAY) sent to State Government

Annexure referred to part (d) of the Lok Sabha Unstarred Question No. 822 due for reply on 28.04.2016. State-wise complaint received

#	State	Complaints received			
		2013-14	2014-15	2015-16	
1	Andhra Pradesh				
2	Arunachal Pradesh	1		4	
3	Assam	2	2	2	
4	Bihar (State)	12	18	15	
5	Bihar (CAs)*				
6	Chhattisgarh	1	1	5	
7	Goa				
8	Gujarat	1			
9	Haryana			1	
10	Himachal Pradesh		1	1	
11	J & K	1	2	2	
12	Jharkhand (State)	4	1	6	
13	Jharkhand(CAs)*		1		
14	Karnataka			1	
15	Kerala	1			
16	Madhya Pradesh	3	1	5	
17	Maharashtra	3	4	3	
18	Manipur		1		
19	Meghalaya				
20	Mizoram				
21	Nagaland				
22	Orissa	2		3	
23	Punjab		3		
24	Rajasthan		1	1	
25	Sikkim		1		
26	Tamil Nadu			1	
27	Telangana				
28	Tripura(State)	1			
29	Tripura (CAs)*				
30	Uttar Pradesh	8	20	14	
31	Uttarakhand		1	2	
32	West Bengal	2	3	3	
Total		42	61	69	

Pradhan Mantri Gram Sadak Yojana (PMGSY)

*Central Agencies

Annexure

Annexure referred to part (d) of the Lok Sabha Unstarred Question No. 822 due for reply on 28.04.2016. State-wise complaint received Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA)

S. No	Name of the State	No. of complaint received in 2013-14	No. of complaint received in 2014-15	No. of complaint Received in 2015-16	Total
1	2	3	4	5	6
1	Arunachal Pradesh	0	0	0	0
2	Bihar	46	59	63	168
3	Chhattisgarh	46	18	3	67
4	Maharashtra	5	2	8	15
5	West Bengal	1	3	14	18
6	A & N Islands	0	0	0	0